

**CRM M-33762 of 2013**

Municipal Corporation, Chandigarh & ors.

vs.

State of Punjab & anr.

Present : Mr. Shekhar Verma, Advocate for  
Mr. Sanjiv Sharma, Sr. Advocate for the petitioners.  
Mr. Shilesh Gupta, Addl. A.G. Punjab.  
Mr. Tarun Vir S. Lehal, Advocate for respondent no. 2.

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Municipal Corporation, Chandigarh has posed a challenge to summoning order passed by court pursuant to complaint lodged by Pollution Control Board, Punjab. Primarily, allegation is that water flowing from Chandigarh to N-Choe towards Punjab is highly polluted. In the samples taken by Pollution Control Punjab, pollutants were found to be beyond the permissible limits.

Corporation, on the other hand, has disputed this claim. According to it, all possible efforts are being made to reduce pollution in the N-choe. Mr. Verma, has sought instructions from Mr. Mukesh Anand, Chief Engineer, who is present in court today. He submits that number of measures have been taken to ensure that water in N-choe remains unpolluted. However, there are certain areas of concern such as opening of some sewerage outlets in the choe, dumping of garbage by general public & polluted water coming from colonies in periphery of Chandigarh. He submits that in the larger interests, a meeting shall be held with officials of the Punjab and some tangible steps would be suggested at the earliest.

Mr. Mukesh Anand, Chief Engineer assures the court that matter shall be taken up with the Corporation to ensure that needful is done.

To come up on 02.06.2016 for further hearing. This court shall examine the validity of the impugned order thereafter.

May 20, 2016

*Ajay*

(RAJAN GUPTA)  
JUDGE